

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(20)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)


APPLICATION NUMBER :  
PETITION NUMBER : TCP/375/ (IB)/2017  
NAME OF THE PETITIONER(S) : LILI INTERNATIONAL TRADE CO. LTD  
NAME OF THE RESPONDENT(S) : SARGAM DIE CASTINGS PVT LTD  
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

**ORDER**

Counsel for the petitioner present and submitted that pursuant to the order dated 12.6.2017, private notice has been caused on the Corporate Debtor but the same has been returned with endorsement 'left'. In the circumstance, the petitioner is directed to cause substituted service by way of newspaper publication one in English and another in vernacular language having wide circulation in the area where the office of the Corporate Debtor is situated and file proof of the same by an Affidavit before the next date of hearing.

Counsel for the petitioner has shown that the Affidavit as per Section 9 (3) (b) of the I&B Code 2016 is ready but there is requirement of certificate of Bank. Since the company is housed at China, one final opportunity is given to the petitioner to make compliance of the provisions of Section 9 (3) (b) & (c) of the I&B Code, 2016. Put up on 4.8.2017 at 10.30.A.M.

  
(S. Vijayaraghavan)  
Member (Technical)

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)